

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. IA/4352/2023 In C.P. (IB)/783(MB)2021

IN THE MATTER OF

State Bank of India

... Petitioner

Vs

A A Estates Private Limited

...Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Amir Arsiwala (PH)

For the Respondent:- Adv. Shadab Jain (PH)

ORDER

IA/4352/2023:- To be taken up along with IA 4293/2023 on 19.07.2024.

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)